

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 3**  
**IB-530(ND)/2023**

**IN THE MATTER OF:**

Rajesh Khanna & Ors.

.... Petitioner/Applicant

Vs.

Vardhman Infradevelopers Pvt. Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 13.09.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Petitioner : Mr. Milan Singh Negi Adv.

For Respondent :

**ORDER**

Heard the submissions made by the Ld. Counsel appearing for the Financial Creditor.

This petition has been filed under Section 7 of the Insolvency and Bankruptcy Code, 2016 by some of the Home Buyers.

The Petitioner is directed to satisfy on the issue of threshold and maintainability of the present petition by filing an affidavit indicating therein as to how many numbers of allottees have been allotted with the units in the project in question and as to how many allottees have filed the present petition along with relevant documents within one week.

List the matter **on 27.09.2023.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**